

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00781/2019

Dated Monday the 1st day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

Selvi L. Vimala,
Unmarried daughter of late S. Loganahtan,
Track Maintainer/S.Rly/CJ,
No. 374/W-1, Kuttikarai Street,
Ponvilaintha Kalathur,
Chengalpattu 603405.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Park Town, Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to settlements papers with reference to S. Loganathan and the representations dated 10.10.2018 and 14.06.2019 and to direct the respondents to extend all the mandatory benefits arising out of death of late Loganathan in harness viz. family pension, settlements dues and compassionate ground appointment and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. The applicant is the daughter of the 2nd wife of Track Maintainer Late Sri. Loganathan. She seeks to get family pension for her as she is the daughter of the deceased Loganathan. Unmarried daughters are also eligible for getting family pension under Rule 75 of the Pension Rules. The applicant has fulfilled all the conditions for granting the same.

3. When the matter came up for admission, the counsel for applicant submitted that the applicant will be satisfied, if her representation to this effect given to the respondents is considered and an appropriate order is passed in accordance with the rules.

4. In view of the limited submission made, **the respondent No. 2 is directed to consider the representation at Annexure A2 dt. 14.06.2019 in accordance with the rules and pass a speaking order within a period of four months from the date of receipt of this order without fail.**

5. OA is disposed of at the admission stage without going into the merits. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

01.07.2019

SKSI